

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 179  
ANSWERED ON THURSDAY, DECEMBER 05, 2013/  
AGRAHAYANA 14, 1935 (SAKA)**

**COMPANIES BILL 2013**

**QUESTION**

**179. SHRI N.DHARAM SINGH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Companies Bill, 2013 provides an opportunity to definance the companies so as to obtain the status of a Dormant Company;**
- (b) if so, the details thereof along with the details of the companies that have applied for obtaining the status of a Dormant Company;**
- (c) whether the Government has granted the said status to some defunct companies; and**
- (d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI SACHIN PILOT)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

**(a) to (d):-The Companies Act, 2013 has been assented by the President of India on 29.08.2013 and published in the Official Gazette on 30.08.2013 which empowers the Central Government to bring into force various sections from such date(s) as may be notified. Accordingly, 98 Sections of the Companies Act, 2013 have been notified on 12.09.2013. The rest of the provisions including section 455 of the Companies Act, 2013 dealing with dormant company is yet to be notified as it prescribe Rules also to be notified while notifying the provisions of the Companies Act, 2013. Thus extensive**

**Consultations with stakeholders, public at large and other Regulators are being carried out.**

\*\*\*\*\*